

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A. No. 62/239/2021

This the 15th day of April, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Junaid Ashraf Wani (aged about 27 years), S/o Mohd Ashraf Wani, R/o Humshali Bug Yaripora, District:- Kulgam and 12 ors.

.....Applicant

(Advocate:- Mr. Waseem Ramzan Lone-**Not Present**)

Versus

1. Union Territory of Jammu and Kashmir through Commissioner/Secretary to Govt., Home Department, Civil Secretariat, Srinagar/Jammu-180001.
2. Director Fire and Emergency Service, Srinagar-190009

.....Respondents

(Advocate: Mr. Amit Gupta, learned A.A.G.)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

Despite sending the link to the learned counsel for the applicant for joining the video conference and the case being listed in the regular cause list, nobody has joined the video conference on behalf of the applicant.

2. On the last date also i.e., 15.02.2021, nobody had joined the video conference on behalf of the applicant. It seems that the applicant has lost interest in pursuing the matter. Accordingly, the T.A. is dismissed due to non appearance of applicant.

**(ANAND MATHUR)
MEMBER (A)**

Arun

**(RAKESH SAGAR JAIN)
MEMBER (J)**